



2026:DHC:7753



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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CNR No. DLHC010523952023

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**OMP (ENF.) (COMM.) 248/2023 & EX.APPL.(OS) 1635/2023
GMR POWER AND URBAN INFRA LIMITED & ANR.**

.....Decree Holders

Through: Mr. Gaurav Pachnanda, Sr.
Adv. with Ms. Amita
Katragadda, Ms. Nayani
Agarwal, Ms. Ambika Mathur,
Ms. Yashodhan Thakur and Mr.
Rohit Rahar, Advs.

versus

**DEDICATED FREIGHT CORRIDOR CORPORATION OF
INDIA LIMITED**

.....Judgement Debtor

Through: Mr. Sanjay Jain, Sr. Adv. with
Ms. Sandhya Kohli, Mr. Yuvraj
Sharma, Mr. Nishank Tripathi,
Ms. Harshita Sukhija, Ms.
Rishika Agrawal and Mr.
Shreyan Srivastava, Advs.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

10.09.2026

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1. At the outset, learned Counsel appearing for the Decree Holders seeks leave to withdraw the present petition, with liberty to file it again as and when situation arises after making stamp duty good.
2. Leave and liberty as aforesaid, is granted.
3. The present petition is dismissed as withdrawn with the aforesaid liberty. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 10, 2026/gunn